

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 1305**  
(TO BE ANSWERED ON THE 19<sup>th</sup> December 2022)

**AIRCRAFT SECURITY RULES, 2022**

1305. SHRI KARTIKEYA SHARMA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has notified new Aircraft Security Rules, 2022;
- (b) if so, the details thereof;
- (c) whether the United Nation's Aviation Watchdog, International Civil Aviation Organization (ICAO) raised questions about the three regulators functioning without statutory powers;
- (d) if so, the details thereof;
- (e) whether Government sought comments from various stakeholders in this regard; and
- (f) if so, the details thereof ?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) No, Sir. However, a draft Aircraft Security Rules, 2022 has been published on 10.11.2022 in the Gazette of India for inviting objection and suggestion of stakeholders.

(c) & (d) No, Sir. Directorate General of Civil Aviation, the safety regulator and Bureau of Civil Aviation Security, the security regulator have been provided the statutory authority to carry out their functions under the Aircraft (Amendment) Act, 2020.

Aircraft Accident and Investigation Bureau, though not a regulator, is responsible for carrying out investigation of aircraft accidents or incidents and has been provided the statutory authority to carry out its functions under the Aircraft (Amendment) Act, 2020.

(e) & (f) Yes, Sir. Comments on draft Aircraft Security Rules, 2022 have been sought from stakeholders vide gazette notification G.S.R. 813(E) dated 10.11.2022.

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